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Title: Regarding the anomalies in Sections 50, 51 and 56 of Andhra Pradesh Reorganisation Act, 2014.

SHRI JAYADEV GALLA (GUNTUR): Madam Speaker, I thank you for giving me this opportunity to raise a very important matter of urgent public importance concerning my State Andhra Pradesh.

Madam, if asset and liabilities are to be divided among two parties, the rudimentary aspect of principle of natural justice is to divide them by taking a uniform yardstick.

Section 50 of the Andhra Pradesh Re-Organisation Act says the right to recover arrears of taxes or duties on property, including arrears of land revenue, belong to the successor State in which the property is situated and the right to recover arrears of any other tax or duty shall belong to the successor State in whose territory or geographical areas the place of assessment of that tax or duty is included on the Appointed Day, that is, 2nd June, 2014, in this case.

Section 51 of this Act says that any sum recovered as loans or advances made before the Appointed Day from any person or institution is distributed between Andhra Pradesh and Telangana on the basis of population.

Section 56 says it is the liability of Andhra Pradesh to refund any tax or duty on property collected in excess on the basis of population ratio.

All these three Sections are contradicting each other. The yardstick has to be either geographical area or population. By applying different yardsticks, Andhra Pradesh is losing Rs. 3,800 crore due to apportionment of assets based on geographical area and liabilities on the basis of population. Since population of Andhra Pradesh is higher than Telangana, it has to shoulder more liabilities.

Hence, I request the Government of India to amend Sections 50, 51 and 56 of the Andhra Pradesh Re-organisation Act to provide equal sharing of revenue between Andhra Pradesh and Telangana since these Sections have not applied principles uniformly and failed to apply the norms of equity and fairness and I also request that the division of Schedule IX institutions should also be made on the basis of population.